

BEFORE THE SECURITIES APPELLATE TRIBUNAL  
MUMBAI

**Date: 20.11.2020**

**Misc. Application No. 471 of 2020  
(Delay Application)  
And  
Appeal Lodging No. 414 of 2020**

Sunil Singhal ...Appellant

Versus

Securities and Exchange Board of India ...Respondent

Mr. Bharat B. Merchant, Advocate with Ms. Avanti Poredi,  
Advocate i/b Thakordas and Madgavkar for the Appellant.

Ms. Nidhi Singh, Advocate with Ms. Kinjal Bhatt and  
Mr. Hersh Choudhary, Advocates i/b Vidhii Partners for the  
Respondent.

**ORDER:**

1. We have heard Mr. Bharat B. Merchant, learned counsel along with Ms. Avanti Poredi, advocate for the appellant and Ms. Nidhi Singh, learned counsel along with Ms. Kinjal Bhatt and Mr. Hersh Choudhary, advocates for the respondent through video conference.

2. There is a delay of 233 days in filing the appeal. The learned counsel for the appellant states that he never received the certified copy of the impugned order and only received a letter on August 17, 2020 requiring him to deposit the amount pursuant to the impugned order. At that stage the appellant came to know about the impugned order. This fact is disputed by the respondent who states on instructions that the impugned order was served on January 10, 2020. Let a reply be filed by the respondent within a week from today. Rejoinder may be filed within three days thereafter. The matter would be taken up for admission on December 02, 2020.

3. Parties are directed to take instructions from the Registrar 48 hrs. before the date fixed in order to find out as to whether the matter would be taken up for hearing through video conference or through physical hearing.

4. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a certified copy of this order could be issued by the Registry. In these circumstances, this order will be digitally signed by the Presiding Officer on behalf of the bench and all concerned parties are directed to act on the digitally

signed copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.

Justice Tarun Agarwala  
Presiding Officer

Dr. C.K.G. Nair  
Member

Justice M. T. Joshi  
Judicial Member

20.11.2020  
PK